

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1892
ANSWERED ON:17.12.2013
PHONE TAPPING
Bhagora Shri Tarachand

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of agencies authorised to intercept telephone calls in the country;
- (b) whether these agencies have been directed to submit monthly reports about the information gathered from intercepted calls;
- (c) if so, whether the Government has received any opposition with respect to submitting the reports on monthly basis; and
- (d) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): Following is the list of notified Law Enforcement Agencies to which facilities for Lawful Interception Monitoring can be extended.

Central Agencies

- (i) Intelligence Bureau,

- (ii) Narcotics Control Bureau,

- (iii) Directorate of Enforcement,

- (iv) Central Board of Direct Taxes,

- (v) Directorate of Revenue Intelligence,

- (vi) Central Bureau of Investigation,

- (vii) National Investigation Agency,

- (viii) Research & Analysis Wing (R&AW),

- (ix) Directorate of Signal Intelligence, Ministry of Defence—for Jammu & Kashmir, North East & Assam Service Areas only.

State Agencies

Director General of Police, of Concerned state/Commissioner of Police, Delhi for Delhi Metro City Service Area only

(b): The Central Law Enforcement Agencies have been directed to submit monthly reports about the information gathered from intercepted calls.

(c) & (d): No Madam.